

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-101
IB-145/ND/2023
New IA/3447/2024

IN THE MATTER OF:

Gunnit Singh Allagh

.....Applicant

Vs.

State Bank of India & Anr.

.....Respondent

SECTION

U/s 94 IBC

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Personal Guarantor : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.
For the RP : Mr. Videh Vaish, Adv. with Mr. Sumbul Ara, Ms. Geetanjali Singh, Mr. Farhan Islam

ORDER

New IA/3447/2024:-

This is a report filed by the Resolution Professional under Section 99 of IBC, 2016. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. Ld. Counsel on behalf of the Personal Guarantor is present on the basis of advance notice and accepts notice for filing their response. Notice be issued to the Financial Creditors for filing their response

and appearance. Notice be issued by all means and proof of service be filed.
List this application on **30.08.2024**.

Since the report under Section 99 has been filed, main matter i.e. IB-145/ND/2023 need not be listed on **15.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)